

In the court of the District Munsif cum Judicial Magistrate No.I, Usilampatti  
Present: Thiru.R.M.Marimuthu, B.A.B.L.,  
District Munsif cum Judicial Magistrate No.I, Usilampatti  
Dated this the 15th day of May 2020

**Crl.M.P.No. 191/2020**

1. Alagumalai  
S/o Karumalai

.. Petitioner/Accused

/ vs /

State through the Sub Inspector of Police,  
Usilampatti Town P.S.  
Crime No. 1226/2020,  
U/s 4(1-A) of TNP Act  
..Respondent/Complainant

Date of Remand on: 11.06.2020

Bail Petition filed U/s. 439 in Crpc.

This petition is coming on this day for hearing in the presence of Thiru.M.Kubendiran, Advocate for the Petitioners/Accused's and A.P.P. Grade-I for the State and After hearing both sides over phone and perused the documents this court delivered the following:

**ORDER**

Heard. Records perused the Major Offence U/s 4(1-A) of TNP Act is exclusively triable by court of Sessions. At this Stage this application is not entertainable. Hence this application is dismissed.

Dictated to the Steno -typist, transcribed by me and pronounced Via -email on this 15th day of June 2020.

  
District Munsif cum Judicial Magistrate No.I,  
Usilampatti.